

Central Information Commission
File No.CIC/SM/A/2009/000565
Right to Information Act-2005-Under Section (19)

Dated: 3 March 2010

Name of the Appellant : Smt. C R Gujrathi
C/o 69/C,
North Shivajinagar,
Sangli.

Name of the Public Authority : CPIO, Debts Recovery Tribunal,
Ministry of Financial Service, PMT
Commercial Building No.1,
Shankarshet Road, Swargate,
Pune - 411 042.

The Appellant was present in person.

On behalf of the Respondent, Shri Prasad was present.

2. In this case, the Appellant had, in her undated application, requested the CPIO for a number of information regarding certain recovery proceedings. In his reply dated 27 October 2008, the CPIO had provided her with detailed information/clarification against all her queries. Not satisfied with the reply of the CPIO, she preferred an appeal on 31 October 2008. While disposing of the appeal in his order dated 5 November 2008, the Appellate Authority also provided some further detailed explanation/clarification/information against most of her queries. Still not satisfied, she has come to be CIC in second appeal.

3. We heard this case through videoconferencing. The Appellant was present in the Sangli studio of the NIC whereas the Respondents were present in the Pune studio. We heard their submissions. Even though between the CPIO and the Appellate Authority, all the queries have been adequately explained and information provided, in view of the fact that the Appellant claims there are certain discrepancies which need to be resolved, we direct the CPIO to arrange for the inspection of all the relevant files and records by the Appellant on a date mutually convenient but within 15

working days from the receipt of this order and to provide to the Appellant copies of those records or notings which she would identify during the inspection.

4. With the above direction, the appeal is disposed off.
5. Copies of this order be given free of cost to the parties.

(Satyananda Mishra)
Information Commissioner

Authenticated true copy. Additional copies of orders shall be supplied against application and payment of the charges prescribed under the Act to the CPIO of this Commission.

(Vijay Bhalla)
Assistant Registrar